

Effect of shortage of Shipping Space and Congestion at Ports on our Exports

550. SHRI GAJADHAR MAJHI: Will the Minister of COMMERCE be pleased to state:

(a) whether shortage of shipping space and congestion at ports is seriously hampering export of our country;

(b) whether there was any delay in execution of orders because of lack of shipping space during 1972-73; and

(c) if so, the broad outlines thereof and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) It is true that at times exporters are experiencing difficulty in obtaining timely shipping space due to global shortage of shipping and port congestion.

(b) No case of delay in execution of export orders during 1972-73 only because of lack of shipping space had been brought to the notice of Government

(c) Government is fully seized of the situation and measures are afoot to improve the ship supply position. Action has also been initiated to bring about better rapport between shippers and shipowners with the object of ensuring full utilisation of available shipping space.

Discussion held by Team of Officers of Orissa Government with Representatives of Commercial Banks

551. SHRI GAJADHAR MAJHI: Will the Minister of FINANCE be pleased to state:

(a) whether any team of officers of the Orissa Government has recently held discussions with the representatives of Commercial banks;

(b) if so, whether State Government's plan covering 13 Districts has been trimmed down from Rs. 150 crores to 35 crores;

(c) if so, whether the State Government has been assured of support by bankers in implementing the State's plan for development of agriculture by constructing 60,000 shallow tubewells over the next three years; and

(d) if so, the broad outlines thereof?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) On the 24th January, 1974 the Orissa State Government had convened a meeting of the State Level Co-ordination Committee at which representatives from commercial banks were also present

(b) to (d) Information to the extent possible is being collected and will be laid on the table of the House.

Implementation of agreement reached between Accountant General of Kerala and N.G.Os. Association

552. SHRI M. K. KRISHNAN:
SHRI A. K. GOPALAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the agreement reached between the Accountant General of Kerala and Non-Gazetted Officers' Association is not fully implemented so far; and

(b) if so, the reasons therefor and when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). All the terms of the understanding reached between the Deputy Accountant General (Administration) of the Office of the Accountant General, Kerala and the Vice-President of the N.G.Os. Association of that Office on 24th February, 1973 have been implemented, except one. In accordance with that item, the Accountant General was to make favourable recommendation to the Comptroller and Auditor General and the Government of India for relaxation of the